

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2013

Subject: Increase in O&M Expenses on account of wage revision and other pay hikes to employees (Executive & workmen) of NLC Mines linked to NLC's Power Stations, Pay revision to CISF personnel posted in NLC Mines – Recovery from the beneficiaries of NLC stations.

Date of hearing: 21.5.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Neyveli Lignite Corporation Limited, Chennai.

Respondents: TANGEDCO, SPPCC, KSEB, ED, PUDUCHERRY, AP TRANSCO

Record of Proceedings

The present petition has been filed seeking permission for increase in O&M Expenses on account of Wage revision and other pay increase of employees (Executive & workmen) of NLC Mines linked to the thermal power stations of the petitioner namely NLC TPS – I, NLC TPS – II, Stage – I & II and NLC TPS – I expansion during the period from 1.1.2007 to 31.3.2009 and to pay revision of CISF personnel posted at NLC Mines from 1.1.2006 to 31.3.2009 and to allow recovery of the same from the respondents.

2. On a specific query by the Commission as to whether the petitioner has approached the Ministry of Coal, Government of India, being the authority for lignite pricing, for considering the prayers as aforesaid, the representative of the petitioner clarified that the matter has been taken up with the Ministry of Coal, Government of India and the same is pending for consideration.

3. The Commission directed the petitioner to take up the matter with the Ministry of Coal, Government of India for a final decision in the matter.

4. In response, the representative of the petitioner prayed that the present petition may be kept pending and liberty may be granted to the petitioner to approach the Commission after a final decision is taken by the Ministry of Coal, Government of India in respect of the relief prayed for by the petitioner.

5. The Commission accepted the prayer and directed that the petition be kept in abeyance till compliance of the requirements in para 3 above by the petitioner.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)